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Title: Introduction of the Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2011.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Madam, on behalf of my senior colleague, Shri Pranab Mukherjee, I beg to move for leave to introduce a Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the Recovery of Debts Due to Banks and Financial Institutions Act, 1993."

*The motion was adopted.*

SHRI NAMO NARAIN MEENA: I introduce the Bill.

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